

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.07/(MAH)/2017

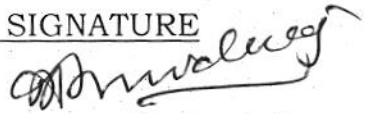

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: Shri. Rakesh Gandhi  
V/s.  
M/s. Brand Connect Communications (India) Pvt.  
Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M. S. BHARWAT Shri V. P. VERMA	Adv for Petitioner	
2.	Dr. S. G. Joshi	PCS for R-2	
3.	Mindeli Nimbekar i/b S. D. Israni law chambers	Adv. for Respondent #1	M Nimbekar

**ORDER**

**C.P. No. 07/241-242/NCLT/MB/MAH/2017**  
**C.P. No. 01/397-398/CLB/MB/MAH/2015**  
**C.P. No. 117/397-398/CLB/MB/MAH/2014**

1. The Learned Representatives of both the sides are present.
2. By consent adjourned to **24<sup>th</sup> August, 2017 at 2.30 PM.**

**Dated: 18.07.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**